

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 1338 of 2009

.....
Harish Kumar Petitioner
Versus
Regional Provident Fund Commissioner, Ranchi & Others
..... Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Petitioner : Mr. D.K. Chakraverty, Advocate.
For the Respondents : Mr. Rohan Kashyap, A.C. to
Mr. P.A.S. Pati, Advocate.

.....
05/08.09.2021.

Learned counsel for the petitioner has submitted that he has no further instruction in this matter, as the petitioner has already died in the year 2018.

It appears that on 03.03.2020, learned counsel for the petitioner has prayed for time before the Coordinate Bench for taking steps for substitution and was allowed four weeks' time.

It further appears that more than one year and six months has passed and learned counsel for the petitioner has not filed any substitution petition nor legal heirs of Harish Kumar, son of Late Venkatesh Prasad, resident of Shivpur, Kanke Road, P.O. - Ranchi University, P.S. - Sukhdeo Nagar, District – Ranchi has preferred any application for substitution.

Learned counsel, Mr. Rohan Kashyap, A.C. to learned counsel for the respondents, Mr. P.A.S. Pati has submitted that as the writ petitioner has died in the year 2018 and learned counsel for the petitioner has no instruction in the matter and also substitution petition has not been filed even after more than one year and six months, as such, the writ petition may be dismissed.

Under the aforesaid circumstances, writ petition is dismissed has not pressed by the petitioner.

The Interim Order granted vide order dated 06.10.2009 is hereby vacated.

Let the amount be recovered from the petitioner or its estate succeeded by the legal heirs in accordance with law.

(Kailash Prasad Deo, J.)